

Government of India to approve the revised estimate of Rs. 38 crores. This is under examination.

(b) The State Government had anticipated an outlay of Rs. 256 lakhs during the Third Plan. Necessary information in regard to the amount actually spent so far is being collected and will be laid on the Table of the Sabha as soon as it is received from the State Government.

(c) The proposal is still under negotiation with the World Bank.

(d) Central assistance for urban water supply schemes is given by way of loan to the extent of 100 per cent. The Government of India had sanctioned Rs. 300 lakhs for the scheme during the Third Plan and a provision of Rs. 200 lakhs has been made in the current year's budget for this scheme.

12 hrs.

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

(i) REPORTED PROTEST BY THE DEFENCE AUTHORITIES OF 'EASTERN ZONE AGAINST MISMANAGEMENT OF THE RAILWAYS IN THAT AREA.

श्री यशपाल सिंह : (कैगना) : अध्यक्ष महोदय, मैं अखिलभारतीय लोक महत्व के निम्नलिखित विषय की ओर रेलवे मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वह इस बारे में एक बक्तव्य दें :—

“पूर्वी क्षेत्र (ईस्टर्न जोन) के प्रतिरक्षा प्राधिकारियों द्वारा उस क्षेत्र में रेलवे के कुप्रबंध के प्रति विरोध (प्रोटैस्ट) का समाचार।”

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh) : The occasion for the subject under discussion is obviously a report in a section of the Press that following the recent derailment of a Military Special on 11th November, 1966, the Defence authorities have blamed the Railway

Ministry for mismanagement of railways. I have already made a statement on the floor of the House on 14th November, 1966 on this accident.

I can, unhesitatingly, say that the Press report is entirely unfounded, malicious and devoid of facts and neither I nor the Railway Ministry nor the Northeast Frontier Railway Administration have received any such communication from the Defence Ministry, the Army Headquarters, the Eastern Command or the Corps Commander in the area. The Defence Ministry has also stated that neither they nor any of the above army authorities have any knowledge of the alleged complaint.

The Calling Attention Notice refers to the neglect of track and signals by the Railways. The track structure, signalling equipment and the maintenance thereof on the Northeast Frontier Zone are up to the accepted standards for the speeds permitted. The track and signalling equipment are regularly inspected by the supervisory staff and kept in good trim and are not allowed to be neglected in any manner.

I would like to draw the attention of the House to the various statements made by me on the accidents which have happened from time to time. There has been no contradiction of any kind in the statements made by me as alleged by Shrimati Renu Chakravarty.

When accidents are attributed to sabotage, this is always based on solid grounds. The proceedings of the Parliament would bear me out when I say that whenever an accident has happened due to failure of the railway staff, there has been no hesitation at any time and at any level in accepting it as such.

A section of the Press has also made a reference to the withdrawal of patrolling of railway track over the section on which the Military Special derailed. I may inform the House that security patrolling against tampering with track and acts of sabotage is a

responsibility of the State Government. The section where the accident occurred was being continuously patrolled by the West Bengal State Police from September, 1965 and this patrolling was discontinued with effect from 1st August, 1966 as the State Government did not consider the continuance of patrolling necessary any further. The Railway Administration, however, continued the usual monsoon patrolling by gangmen which was withdrawn from 15th October, 1966 on the cessation of the monsoons.

**अध्यक्ष महोदय :** श्री यशपाल सिंह ।

**श्री मधु लिमये (मुंजर) :** अध्यक्ष महोदय, नियम 197 के मातहत मेरा व्यवस्था का प्रश्न है । यह नियम कहता है कि कोई भी सदस्य आप की अनुमति से किसी सार्वजनिक महत्व की घटना की ओर मंत्री महोदय का ध्यान दिला सकता है और मंत्री महोदय उसके बारे में बयान देंगे । मंत्री महोदय ने अभी जो बयान दिया है, दो अनुच्छेदों को छोड़ कर वह ध्यानाकर्षण के विषय के सम्बन्ध में नहीं है । इतना ही नहीं, इसमें गलतबयानी भी है । कार्लिंग एटेंशन नोटिस . . . . .

**अध्यक्ष महोदय :** इस बारे में पायंट आफ्र आर्डर नहीं उठाया जा सकता है ।

**श्री मधु लिमये :** अध्यक्ष महोदय, मैं आप को अपना पायंट आफ्र आर्डर बता रहा हूँ । अगर आप इस तरह से रोकेंगे, तो कैसे चलेगा ? मैं संक्षेप में बता रहा हूँ । मंत्री महोदय ने कहा है

**अध्यक्ष महोदय :** आप ने एक बात यह कही है कि इस बयान में कई बातें गलत हैं । इस पर पायंट आफ्र आर्डर नहीं उठाया जा सकता है ।

**श्री मधु लिमये :** इस बयान में ऐसी बातें भी हैं, इंजनका कार्लिंग एटेंशन नोटिस से कोई सम्बन्ध नहीं है ।

**अध्यक्ष महोदय :** जब मैं आपको मोका दूंगा, तब आप अपनी बात कहियेगा ।

**श्री मधु लिमये :** जब आप मुझे मीका देंगे, उस वक़्त मैं यह बात थोड़े ही कह सकता हूँ । उस वक़्त तो प्रश्न किया जायेगा । अगर मंत्री महोदय गलत और इर्रैलिवेंट बातें कहते हैं, तो मैं उनके बारे में पायंट आफ्र आर्डर उठा सकता हूँ ।

**अध्यक्ष महोदय :** यह कोई पायंट आफ्र आर्डर नहीं है । —श्री यशपाल सिंह ।

**श्री यशपाल सिंह :** मैं यह जानना चाहता हूँ कि जब हमारी मिलिटरी वहां से गुजरती है, तो क्या मिलिटरी ट्रेन से पहले किसी पायलट इंजिन को भेजने की व्यवस्था है या नहीं; अगर नहीं, तो ऐसी व्यवस्था को कब तक चालू किया जायेगा ?

**डा० राम सुभग सिंह :** हर जगह नहीं है ।

**अध्यक्ष महोदय :** उस जगह पर भी या नहीं ?

**डा० राम सुभग सिंह :** वहां नहीं थी ।

**श्री यशपाल सिंह :** इस को कब तक चालू किया जायेगा ?

**अध्यक्ष महोदय** श्रीमती रेणु चक्रवर्ती ।

**Shrimati Renu Chakravartty (Barackpore):** The hon. Minister has completely denied that any communication has been received, whether that be in the form of a letter or by word of mouth. I take it that in no circumstances any warning or request for further better patrolling had been given by the Defence authorities. If it is wrong or right, I shall raise it later on. But at the moment I want to know whether his attention had been drawn to the Statesman report which has appeared today where the police have stated that the investigation officers have found that one nut of a fish plate had been missing for a long

[Shrimati Renu Chakravartty] time but it was quite clear that it had taken place long time back the hole was full of cobwebs and whether it is also a fact that the area in which the particular accident took place was a heavily guarded area because the Seyoke bridge is constantly guarded and on the left flank of the track is the unfordable Tiesta river while on the small hillock on the right there is a military camp. So, from all points of view the information given in the paper is that the police investigation and enquiry officials felt that there is little visual evidence of sabotage according to senior police officials. Has his attention been drawn to this and if so would he like to clarify how it is that they have come to this understanding and the Railway ministry says that it is a case of sabotage and as far as Shri S. K. Patil is concerned, he has made a thundering speech on that point in Calcutta.

**The Minister of Railways (Shri S. K. Patil):** Very much so. My attention has been drawn to it. In the first place, I do not know who is this police official. An individual Police official in this business has nothing to do with this, because whenever such accident occurs, the responsibility of determining it is with the Additional Commissioner of Railway Safety.

**Shri Priya Gupta (Katihar):** rose—*(Interruption)*.

**Shri S. K. Patil:** The police are a party to this business just as the railways are a party. Therefore, *(Interruption)*—this is not the first time.

**श्री मधु लिमये :** आप जरा कानून पढ़ कर आइये। ऊटपटांग जवाब से काम नहीं चलेगा।

**Mr. Speaker:** Order, order. I would ask Shri Priya Gupta to sit down.

**Shri S. K. Patil:** Therefore— in regard to such things from the police—of course, in the first place, we have not received it. The report said some police official has said it, and the hon. lady Member has given so much credence to it. She is not prepared

to wait. The removal of the fishplate there, finding the fishplate there, is a material evidence, but the ultimate report will be, as I said, naturally, in the hands of the Additional Commissioner of Railway Safety.

**Shrimati Renu Chakravartty:** One more question.

**Shri Priya Gupta:** On a point of order.

**Shrimati Renu Chakravartty:** I do not think there are many signatories to this. So, you could allow one more question.

**Shri Priya Gupta:** I raise a point of order. *(Interruption)* Let me submit it हमारा कहना है रेलवे मिनिस्टर साहब पाटिल साहब ने

**Mr. Speaker:** Under what rule?

**श्री प्रिय गुप्त :** आप सब को तो रूल पूछते नहीं हैं। मेरे से पूछ रहे हैं। मधु लिमये को तो रूल पूछा नहीं . . . .

**श्री मधु लिमये :** कांग्रेसी लोग रूल नहीं जानते हैं। मेरा नाम क्यों ले रहे हैं? मैंने तो नियम बताया था।

**Mr. Speaker:** Order, order. Please sit down.

**Shrimati Renu Chakravartty:** Since the Prime Minister is present here, I want to ask whether it is under the contemplation of the Government, in view of these conflicting reports,—whether a judicial enquiry into this whole affair will be instituted.

**Shri S. K. Patil:** No, Sir It will not be instituted.

**Shrimati Renu Chakravartty:** I want the Prime Minister to answer. Shri Patil is in the dock. It is a question to be answered by the Prime Minister. *(Interruption)*.

**Shri Priya Gupta:** Let me submit what I want to say.

**Shri H. N. Mukerjee (Calcutta Central):** We want an answer from the

Prime Minister. It is a very serious thing.

**Mr. Speaker:** The answer has come.

**Shrimati Renu Chakravartty:** I want the Prime Minister to answer.

**Shri H. N. Mukerjee:** Very serious things are happening and we would definitely like to have the answer from the Prime Minister (*Interruption*).

**Mr. Speaker:** This is not the manner, Mr. Mukerjee. I think the answer has come. The Prime Minister is also here. If she wants to say anything, she might, but when the answer has come, I cannot force her to give an answer.

**Shri H. N. Mukerjee:** Very serious things are happening and the Government is in the dock. They are trying to take shelter behind verbal pyrotechnics. The Prime Minister says nothing. She is sitting quit. (*Interruption*).

**The Prime Minister and Minister of Atomic Energy (Shrimati Indira Gandhi):** I endorse what has been said by the Railway Minister, who is the Minister concerned with the matter (*Interruption*).

**Mr. Speaker:** Order, order. The same answer she supports.

**श्री प्रिय गुप्त :** मेरा प्वाइंट आफ़ आर्डर है 197 में। हमारा कहना यह है कि रेलवे मिनिस्टर को यह जानकारी है या नहीं क्योंकि वह कह रहे हैं कि रेलवे आफ़र जो असिस्टेंट कमिश्नर आफ़ सेप्टी हैं उन्हें सिर्फ़ एन्क्वायरी करने का हक़ है जब कि इंडियन रेलवे ऐक्ट के अन्दर साफ़ तौर से लिखा हुआ है कि जो भी एक्सीडेंट होता है उसमें उसका कागनिजेंस पुलिस ले सकती है और सी०प्रो० ले सकता है, यह बात ऐक्ट में है, तो यह प्रिविलेज आफ़ दि हाउस है या नहीं Whether it is contempt of the House or not.

**Shri Banga (Chittoor):** Let him reply, Sir. It is a relevant point. He may put it in his own way, but that is a relevant point which must be replied to by the Government.

**Mr. Speaker:** I am not going to depart from this: that only the signatories are allowed. If in this manner some others also rise to put questions I shall not be compelled to allow them.

**Shri Priya Gupta:** The Minister is deceiving the House.

**Mr. Speaker:** He may send me in writing that that is a wrong answer.

**श्री मधु लिमये :** अध्यक्ष महोदय, आज के स्टेट्समेंट में यह रपट है, उसका एक वाक्य मैं आपके सामने रखता हूँ :

"The investigating officers generally discount the theory of political sabotage on the basis of available information while criminal sabotage is unlikely in view of the fact that military personnel alighting from undamaged bogies immediately after the accident found no traces of attempted looting."

अभी कलकत्ता में मंत्री महोदय ने भाषण किया है कि राजनीतिक दल और राजनीतिक तत्व इस तोड़फोड़ के और दुर्घटना के पीछे हैं। अब कहते हैं कि जांच का काम रेलवे के असिस्टेंट कमिश्नर का है। राज्य सरकार का कोई संबंध नहीं है। लेकिन खुद अपने स्टेटमेंट में उन्होंने क्या लिखा है, यह आप देखिये :

"I may inform the House that security patrolling against tampering with track and acts of sabotage is the responsibility of the State Government."

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\*\*Expunged as ordered by the Chair.

**Shri Hanumanthaiya** (Bangalore City) : Is it right to say like that?

**अध्यक्ष महोदय** : अगर आप सवाल करना चाहते हैं तो करें वरना मैं इजाजत नहीं दूंगा। . . . . (ध्यवधान) यह कमेंट की इजाजत मैं नहीं दूंगा और मुझे निकालना पड़ेगा।

**श्री मधु लिमये** : अब इस तरह से निकालते जायेंगे, कल भी इसी तरह आपने निकाल दिया, इस तरह निकालने का आप को कोई अधिकार नहीं है . . . .

**अध्यक्ष महोदय** : आप सवाल पूछना चाहते हैं तो पूछिये वरना . . . (ध्यवधान)

**श्री मधु लिमये** : आप नियमों के अन्दर काम करिये और हमें भी नियमों के अन्दर काम करने दीजिये। . . . (ध्यवधान) कल भी आप ने इसी तरह हमारा कार्यवाही से निकाला . . . .

**अध्यक्ष महोदय** : आप सवाल पूछेंगे या नहीं ?

**श्री मधु लिमये** : मैं सवाल ही पूछता हूँ। तो मेरा यह सवाल है कि जब कि यह इन्वेस्टिगेटिंग अफसर कहते हैं कि इसका कारण तोड़-फोड़ नहीं था और खुद मंत्री महोदय कहते हैं कि यह जो तोड़-फोड़ होती है यह हमारी जिम्मेदारी नहीं है, राज्य सरकार की है, राज्य सरकार पर यह थोप देते हैं तो फिर मंत्री महोदय ने राजनीतिक तत्वों पर किस आधार पर हमला किया ? क्या मंत्री महोदय सदन से माफी मांगने के लिए तैयार हैं ? इन को कानून का और सत्य स्थिति का ज्ञान नहीं है ?

**डा० राम सुभग सिंह** : एडीशनल कमिश्नर आफ रेलवे सेफ्टी के बारे में . . .

**श्री मधु लिमये** : आप क्यों नहीं जवाब देते हैं ? कलकत्ता में तो बड़ी बड़ी बातें करते थे . . . . (ध्यवधान) वह क्यों नहीं जवाब देते हैं ? उनके बारे में मैंने पूछा है राम सुभग सिंह के बारे में नहीं पूछा है। . . (ध्यवधान) . . . राम सुभग सिंह को\*\* न बनाया जाये . . . (ध्यवधान)

**श्री स० का० पाटिल** : मिस्टर स्पीकर, उन्होंने \*\* लब्ध इस्तेमाल किया है,

I want that it must be promptly expunged.

**अध्यक्ष महोदय** : वह निकाल दिया जायेगा।

**श्री राधे लाल व्यास** (उज्जैन) : एक सेंटेंस उन्होंने यह भी कहा कि वह नालायक मंत्री हैं, वह भी निकाल दिया जाए। . . . (ध्यवधान)

**श्री मधु लिमये** : इन्कम्पिटेंट के अर्थ में मैंने इस्तेमाल किया है . . . (ध्यवधान)

**श्री शिव नारायण** (बांसी) : आपकी व्यवस्था है कि मेरी बिना इजाजत के जो बोलेगा वह निकाल दिया जायेगा और सी पर मैं हाउस से निकाला गया था। यह लगातार शोर कर रहे हैं और मिनिस्टर को लायक नालायक कह रहे हैं . . . .

**अध्यक्ष महोदय** : बहुत अच्छा अब इसका जवाब आये।

**Shri S. K. Patil** : Not taking into consideration the abusive language of the hon. Member to which I paid no attention, so far as the investigation machinery is concerned, this is not the report of investigation machinery. Some official somewhere has said it. Therefore, although the police is making an enquiry, the ultimate responsibility will be fixed after the Additional Commissioner of Railway Safety, who is not an officer of the Railway Ministry has also held his enquiry. He is an officer of the Transport Ministry.

(C.A.)

श्री मधु लिमये : अध्यक्ष महोदय, मेरे प्रश्न का जवाब नहीं आया। (Interruption).

Mr. Speaker : I have asked Mr. Priya Gupta more than half a dozen times not to interrupt.

श्री मधु लिमये : अध्यक्ष महोदय, मेरे प्रश्न का जवाब नहीं आया।

अध्यक्ष महोदय : आ गया।

श्रीमधु लिमये : नहीं आया। मैंने कहा कि खुद मंत्री महोदय कहते हैं कि राज्य सरकार की जिम्मेदारी है, अब वह ट्रांसपोर्ट मिनिस्टर को ले आये; यह तो बड़े विचित्र आदमी हैं, अपनी जिम्मेदारी से भागने में बड़े चतुर हैं... (व्यवधान)

Mr. Speaker : There are two distinct things. One is security and the other is investigation. Both are being done by different departments.

श्री मधु लिमये : ऐक्ट आफ़ सैबोटेज का सवाल है। . . . (व्यवधान) आप दीजिये न जवाब। अगर वह नहीं दे सके तो आप जवाब दीजिये।

अध्यक्ष महोदय : मैं नहीं दे सकता।

श्री मधु लिमये : ऐक्ट आफ़ सैबोटेज की जिम्मेदारी राज्य सरकार की है? . . . (व्यवधान)

Shri Hem Barua (Gauhati) : Since preliminary investigations into the Siliguri accident reveal that it is neither an act of God nor an act of sabotage and since there have been as many as 13 accidents of a serious nature since Shri S. K. Patil took over the responsibility of administering the railways, may I know from the Prime Minister—I do not want her to change her pack horses in mid-stream—but why is it that she has not subjected some of the erring horses to the order of the whip, so that the people's safety may be ensured?

Mr. Speaker : Order, order. This is not the question to be put on a calling attention notice.

Shri Hem Barua : Why, Sir?

Mr. Speaker : That is my opinion.

Shri Hem Barua : May I submit in all humility that there have been 13 accidents of a serious nature during the tenure of office of Mr. S. K. Patil and he does not have the moral compunction to resign. Therefore, I addressed my question to the Prime Minister.

Mr. Speaker : As a supplementary it cannot be allowed.

Shri Hem Barua : She has not taken this matter into consideration. Because of one accident, Shri Lal Bahadur Shastri resigned.

Mr. Speaker : Order, order. Shri Vishwa Nath Pandey.

श्री विश्वनाथ पाण्डेय (सलेमपुर) : श्रीमान मंत्री महोदय ने जो वक्तव्य दिया है, उसमें प्रकृत किया है कि—

"I can, unhesitatingly, say that the Press report is entirely unfounded, malicious and devoid of facts and neither I nor the Railway Ministry nor the Northeast Frontier Railway Administration have received any such communication from the Defence Ministry, the Army Headquarters, the Eastern Command or the Corps Commander in the area."

इस से स्पष्ट है कि जो समाचार समाचारपत्रों में प्रकाशित हुआ है, वह बेवृत्तियाद है, निराधार है, मनगढ़न्त है तथा उनके कारण हमारी सरकार और मंत्री महोदय के प्रति राष्ट्र में असन्तोष फैल रहा है। क्या मंत्री महोदय इस प्रकार का कोई आश्वासन देंगे कि ऐसे अखबार के विरुद्ध कोई जांच-समिति बनायेंगे ताकि सब चीजें मालूम हो जाय और आइन्दा अखबारों के प्रकाशक इस तरह से समाचार अपने अखबारों में न छापें . . .

अध्यक्ष महोदय : आप ने तो लम्बा  
भाषण शुरू कर दिया, बैठ जाइये ।

**Shri S. K. Patil :** It is a very good suggestion for action.

**Shri Ranga :** May I know whether, if not on this occasion, on earlier occasions the defence people—the special security people—who are there have made any complaints to the Government regarding the inadequacy of the steps that were being taken or whether they have suggested any improvements to be made and the Government has not been able to comply with their request?

**Shri S. K. Patil :** The responsibility in this matter is rather delicate, because it goes beyond the normal routine of the railway's responsibility. It is a different type of track with which other people are concerned. Wherever there is any emergency or danger, the responsibility is shared by Defence, State Government, Home Ministry and Railways; joint action is taken. This particular place is about 25 miles from Siliguri; it is not exactly near the Nagaland. (*Interruptions*). I am talking of the general question of responsibility. The responsibility was shared by the Bengal Government and ourselves, the patrolling, because this is also a difficult area, but the Bengal Government, after sometime, found that the patrolling was not necessary because it did not serve any purpose and for some time it was not done. We can take up that matter with the Bengal Government. But this has nothing to do with that.

**Shri S. M. Banerjee (Kanpur) :** In the statement which has appeared in the *Statesman* of today, a portion of which was read out by Shri Madhu Limaye and Shrimati Renu Chakravarty, it is said that a preliminary police inquiry into the derailment of a military special train was conducted by a senior police official. Now, while saying that there is no question of sabotage, it says :

"On the other hand, there was indication of negligence or at least

bad maintenance of the railway track which could have accounted for the derailment. A goods train on the same section was derailed the same night. On the spot investigation of the rail track showed that one nut of a fishplate had been missing for a long time..."

This is the statement which has appeared in the *Statesman* of today. So, since a senior police official has made a preliminary inquiry and he has found out that this is neither a political sabotage nor any sabotage with the criminal motive or arson, I would like to know from the hon. Minister whether a high-power commission will be appointed—it may not be a judicial inquiry as such—to investigate into the whole affairs and till the commission gives the report, will the Minister resign peacefully and gracefully.

**Mr. Speaker :** That has nothing to do with this. Only the first part of the question may be replied to.

**Shri S. K. Patil :** So far as the first part of it is concerned,—this is one of the many accidents that take place and the accidents occur and as much as the Railways, the police are also the party—the hon. Member is reading something from today's paper and joining it on to the Call Attention question which arose out of different circumstances. As I told in the beginning, this is said to be from some official of whom he knows nothing and whose report has not come to us and at best, even if it is so, the ultimate report of it will be in the hands of the A.C.R.S.

**Shri S. M. Banerjee :** I want your protection, Sir. I referred to the statement in today's paper. This statement has nothing to do about America. This is what happened on that day. I think, the hon. Minister should read morning papers apart from the Congress paper. This is in connection with the same accident. I do not know whether the hon. Minister has seen this statement and, if not, at least his deputy or assistant must have read it and it was expected that he would reply to this. This is about the police investigation.

**Mr. Speaker:** He said that one police officer has said it and that the inquiry is still going on.

**Shri S. M. Banerjee:** The inquiry is going on. I admit that it is under a different Ministry, the Transport Ministry—it is not under the Railway Ministry. My suggestion is that since there are differences of opinion between the statement given by the hon. Minister either on the 14th or even today and by the police authorities and where two Governments are concerned, the Central Government and the State Government....

**Mr. Speaker:** His question is whether a high-power commission would be appointed.

**Shri S. K. Patil:** I have said it. This is highly unnecessary. As regards the statement to which the hon. Member draws attention about some goods train derailment, it was miles away from this place.

**Shri S. C. Jamir (Nominated-Nagaland):** The hon. Minister mentioned about Nagaland or Nagas in every railway accident. Why does he reduce all these accidents to Nagaland? If he does so, I strongly resent this.

**Shri S. K. Patil:** My reference to Nagaland was not about the accident but it was about the general arrangement that we have got, whether it is Nagaland or other part—and, therefore, Nagas have nothing to do with it.

**Shri S. C. Jamir:** It is assumed.

**Shri S. K. Patil:** Not my assumption.

12.30 hrs.

RE: CALLING ATTENTION NOTICE  
(Query)

**Mr. Speaker:** I have received another call-attention notice from Mr. Ranga about the order of shooting at sight in Delhi. We can take it up at the end of the day.

**Shri Ranga (Chittor):** The difficulty is this. I gave a notice of an adjournment motion and you were pleased to say 'no'. All right, I accepted that.

Then I gave the same notice as call-attention notice. You were good enough to admit the call-attention notice, but you cut out one portion of the text that I had given. I would like you to let me have the privilege of reading out the whole text as an when I read it out.

The second point is this. The experience in the House has been that after 4 O'Clock we are finding it very difficult to get a quorum and we do not know how long the sitting of the House is likely to be prolonged or to go on after 4 O'Clock. Therefore, I would request you to let me take it either now or at least at 4 O'Clock, so that I can discharge my responsibility in regard to this matter properly.

**Mr. Speaker:** My difficulty now is that under rules only one call-attention notice can be allowed in a sitting.

**Shri S. M. Banerjee (Kanpur):** It can be admitted as a special case.

**An hon. Member:** The second has been allowed in the past.

**Mr. Speaker:** We took up the second at the end of the day. I can assure him this much that if it is not taken up today for want of quorum, then I will give it the first priority tomorrow.

**Shri S. M. Banerjee:** Today there may be firing.

**Shri Ranga:** This question, as you know, refers to...

**Mr. Speaker:** If the House agrees, we might take it up at 4 O'Clock.

Several hon. Members: Yes.

**Mr. Speaker:** Allright. We take it up at 4 O'Clock. Now papers to be laid on the Table.

श्री मधु लिये (मंगेर) : अध्यक्ष महोदय, और दूसरे श्री ध्यानाकर्षण प्रस्ताव हैं और काफी महत्वपूर्ण है। लोगों पर अत्याचार हो रहा है, अंधेर मचा हुआ है...

अध्यक्ष महोदय : हाउस की कार्यवाही को आगे चलने दें।